

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 08-05-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : IA(CA)/36(CHE)/2022**  
**PETITION NUMBER : CP(CA)/20(CHE)/2022**  
**NAME OF THE PETITIONER : B Baskar(Director) M/s Southern Boilers  
and Equipments Pvt Ltd**  
**NAME OF THE RESPONDENT(S) : M Gopala Krishnan & others**  
**UNDER SECTION : Sec 241/242 of CA, 2013 R/w Rule 11 & 32  
of NCLT Rules 2016**  
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**ORDER**

Ld. Representing Counsel Ms.Nivitha for the Applicant. Ld. Representing Counsel Mr. Arvinth from M/s. King and Partridge for the Respondent.

In this case settlement talks are in progress and the Counsels do not have any knowledge of progress in settlement even though it has been stated clearly that final opportunity was given to settle the matter on or before 30.04.2024. Since no memo has been filed till date explaining the status of negotiations no more time will be granted on account of settlement.

List the matters for final hearing on **10.07.2024**.

-Sd-  
**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

-Sd-  
**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**

Phk